

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P. (S) No. 335 of 2021

Shiv Narayan Prasad.Petitioner

-Versus-

The State of Jharkhand through Deputy Commissioner, Garhwa, P.O. & P.S.
Garhwa, District-Garhwa & Ors.Respondents

CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK

(Through: Video Conferencing)

For the Petitioner : xxx

For the Respondents : xxx

03/ 20.04.2021 In view of the resolution as contained in reference No. 1165-1201/2021 dated 18.04.2021 passed by the Jharkhand State Bar Council, nobody appears for the parties.

In pursuant to the order dated 26.02.2021 respondents were directed to file counter-affidavit but the same has not been filed till date.

Further three weeks' time is allowed for filing counter-affidavit.

Put up this case after three weeks.

[Dr. S.N.Pathak,J]

P.K.S.